

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 327

IA-2188/2024, IA-6035/2021, IA-5997/2021

In

IB-85(ND)/2021

IN THE MATTER OF:

GK Crystal Homes

.... Petitioner/Applicant

Vs.

Ansals Lotus Melange Projects Pvt Ltd

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 10.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RA : Mr. Kunal Godhwani, Ms. Kinjal Chadha Advs.

For Respondent : Mr. Manav Jain, Adv. for R-1 in IA-6035/2021, Mr. Anupam Dwivedi, Adv. for R-1 in IA-5997/2021, Mr. Mansumyer Singh, Mr. Misbahul Haque, Advs. for R-2 in IA-5997/2021

ORDER

IA-2188/2024

The Applicant is directed to comply with the order dated 11.06.2024 within one week.

List the matter **on 07.08.2024.**

IA-6035/2021, IA-5997/2021

List the matter **on 07.08.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)